

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 12**  
**(IB)-448(PB)/2017**

**IN THE MATTER OF:**

Rajendra Kumar Saxena

.... Applicant/petitioner

Vs.

Earth Gracia Buildcon Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 23.01.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENTS:**

For the Respondent(s):

Mr. Ajay Kumar Jain, Mr. Sourti Arora, Advs. for RP.  
Ms. Manisha Rawat, RP in person.

**ORDER**

**CA-121(PB)/2019:-**

Notice of the application be issued to the RoC for 04.02.2019.

Process dasti.

In the meanwhile, the RoC is requested to consider and take steps for restoring the name of the corporate debtor namely Earth Gracia Buildcon Pvt. Ltd. as it appears to be actively in business and filing the Income Tax return. A copy of the paper book along with orders be sent to RoC. Process dasti only.

List the matter on 04.02.2019.

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**(M. M. KUMAR)**  
**PRESIDENT**

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**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**